

ITEM NO.51

COURT NO.9

SECTION IX

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).3674/2023

(Arising out of impugned final judgment and order dated 30-01-2023 in WP No.8568/2022 passed by the High Court of Judicature at Bombay)

MILIND SHANTILAL RATHOD &amp; ORS.

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA &amp; ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.36025/2023-ADDITION/DELETION/MODIFICATION PARTIES and IA No.36023/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.36024/2023-EXEMPTION FROM FILING O.T. and IA No.36722/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 20-02-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Siddharth Chapalgaonkar, Adv.  
Mr. Sangharsh Waghmare, Adv.  
Mr. Pai Amit, AOR  
Mr. Sneha Botwe, Adv.  
Ms. Bhagyasha Kurane, Adv.  
Mr. Abhiyudaya Vats, Adv.

For Respondent(s) Mr. Siddharath Dharmadhikari, Adv.  
Mr. Aaditya Aniruddha Pande, AOR  
Mr. Bharat Bagla, Adv.  
Mr. Sourav Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. The application seeking deletion of the name of proforma respondents from the array of parties is allowed at the risk and responsibility of the petitioners.
2. Issue notice, returnable on 14.04.2023.
3. Mr. Aaditya Aniruddha Pande, learned counsel, accepts notice on behalf of respondent Nos.1 and 2.

4. Service upon the private respondents is dispensed with.
5. Counter affidavit be filed within six weeks.
6. The prayer for stay is declined.
7. The official respondents shall be at liberty to proceed with the selection process subject to final outcome of Special Leave Petition.

(SATISH KUMAR YADAV)  
DEPUTY REGISTRAR

(PREETHI T.C.)  
COURT MASTER (NSH)